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CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, WEST BLOCK No.2, R.K.PURAM, NEW DELHI - 110066
EXCISE APPEAL BRANCH

Appeal No. E/27 /2008-28 /2008

Date 17/03/2008

Assistant Registrar
C.E.S.T.A.T, New Delhi

To :
SHRI ASHOK JAIN, DIRECTOR OF M/S PARSHWA
ACCESORIES PVT. LTD.
GP-50, SEC.18, [MARUTI INDUSTRIAL ESTATE,
GURGAON

SHRI ASHOK JAIN, DIRECTOR OF M/S PARSHWA
ACCESORIES PVT. LTD.

Appellant

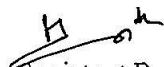
C.C.E. DELHI III

Vs
Respondent

I am directed to transmit herewith a certified copy of Final order
No.94-95/2008-EX and S/250-51/08-EX

Excise dated 13-3-08

passed by the Tribunal under Section 35-C(1) of Central Excises Act, 1944


Assistant Registrar
(Excise Appeal Branch)

Copy to :

1. Respondent

C.C.E. DELHI III

UDYOG MINAR, UDYOG VIHAR, VANIYA NIKUNJ,
PHASE V, GURGAON - 122016 (HARYANA)

2. Adv. / Consult

Sh. Bipin Garg, Advocate
40 company

3. C.D.R.

~~4. I.C.D.R.~~

5. Bar association, CESTAT, New Delhi

6. M/s. Deeparchi Publications, M-93, marg. 43, saket, New

7. M/s Centax Publications (P) Ltd., 1512-E, Bhishm Pitamah

8. Excise & Customs cases, B-37, Sector -1, NOIDA - 201301

9. R. Venkatraman Constt. 44-B, S.Suncity, Ghaziabad -

10. Nidheshak publications, I.P.Estate, new Delhi

11. Taxmann Allied Service Pvt Ltd., 21/35, West Punjabi Bagh,

12. Co, Law Institution

13. TAX INDIA, B-XI/8183, Vasant Kunj, New Delhi - 110070

14. Office Copy

15. Guard file

Assistant Registrar
(Excise Appeal Branch)

- 1 M/S PARSHWA ACCESSORIES PVT. LTD.
GP-50, SEC.18, [MARUTI INDUSTRIAL ESTATE, GURGAON
- 2 M/S PARKAH CHAND JAIN & SONS
SHOP NO. 515, MAIN SADAR BAZAR, DELHI

**IN THE CUSTOMS, EXCISE & SERVICE
TAX APPELLATE TRIBUNAL,
WEST BLOCK NO. 2, R.K. PURAM,
NEW DELHI
COURT – II**

**E/STAY APPLICATION NO. 30-31/2008 IN
& EXCISE APPEAL No. 27-28 OF 2008-DB**

[Arising out of Order-in-Appeal No. 440/KKG/GGN/2007 dated 27.09.2007 passed by the Commissioner (Appeals), Central Excise, Delhi-III, Gurgaon]

For approval and signature:

Hon'ble Mr. S.S. Kang, Vice President,
Hon'ble Mr. Rakesh Kumar, Member (Technical)

1.	Whether Press Reporters may be allowed to see the order for publication as per Rule 27 of the CESTAT (Procedure) Rules, 1982?	
2.	Whether it would be released under Rule 27 of the CESTAT (Procedure) Rules, 1982 for publication in any authoritative report or not?	
3.	Whether their Lordships wish to see the fair copy of the order?	
4.	Whether order is to be circulated to the Departmental authorities?	

M/s. Parkash Chand Jain & Sons,
Shri Ashok Jain,

Appellants

Vs.

CCE, Delhi-III

Respondent

Appearance:

Shri Bipin Garg, Advocate for the appellants
Shri Deepak Garg, SDR for the Revenue

Coram:

Hon'ble Mr. S.S. Kang, Vice President,
Hon'ble Mr. Rakesh Kumar, Member (Technical)

Date of Hearing: 12th March, 2008

FINAL ORDER NO. 94-95/08 dated 12-3-08
stay order No. 250-51/08-EX

Per S.S. Kang:

Learned Counsel for the appellants wants to withdraw the appeals as well as stay applications. Appeals and stay applications are dismissed as withdrawn.

(Dictated & pronounced in the Open Court.)

(S.S. KANG)
VICE PRESIDENT

(RAKESH KUMAR)
MEMBER (TECHNICAL)

Dated 14th March, 2008

RK